

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.11.2022 at 03.30 PM** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE DR. DEEPTI MUKESH, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

IN THE MATTER OF : **Tebma Shpyard Ltd**

MAIN PETITION NUMBER : **CP/IB/738/2018**

(IA/MA) APPLICATION NUMBERS

IA/891/IB/2020; IA/846(CHE)/2021; IA/242(CHE)/2022; IA/408(CHE)/2022

ORDER

a) IA/891/IB/2020

The proxy Counsel Ms.P. Chithra on behalf of the Counsel on record Mr. K.Chandrasekaran appeared for the Applicant / SBI, the Ld. Counsel Mr. Mr. Ravi Rajagopalan appeared for R1 and Ld. RP Mr. V.Balakrishnan appeared through video conferencing mode.

This Application has been filed by the Financial Creditor under Sec.60(5) of IBC, 2016 for extension of time period of 4 months.

The proxy Counsel Ms.P. Chithra wants adjournment in this matter since the main Counsel is not available. At request of the proxy Counsel, **this matter is adjourned to 22.12.2022 for further hearing.**

b) IA/846(CHE)/2021

The Mr. Ravi Rajagopalan appeared for the Applicant and Ld. RP Mr. V.Balakrishnan appeared through video conferencing mode.

This Application has been filed under Sec.60(5) of IBC, 2016 by the Counsel for the Applicant being SRA seeking directions / reliefs from this Tribunal in connection with the implementation of Resolution Plan approval under Sec.31 of the Code on 04.03.2020.

List this matter on 22.12.2022 for further hearing.

c) IA/242(CHE)/2022

The representing Counsel from A.K.Mylsamy Associates appeared for the Applicant / RP and Ld. RP Mr. V.Balakrishnan appeared through video conferencing mode.

This Application has been filed by the Counsel for the Applicant under Sec.60(5) of IBC, 2016 to direct the Respondent to pay a sum of Rs.9,45,715/- which is inclusive of interest at the rate of 12% p.a. calculated till 15.02.2022 to the Applicant for the services rendered by the Applicant for the implementation of Resolution Plan and to direct to pay further interest at the rate of 12% p.a. on the aforesaid amounts to the Applicant from 16.02.2022 till the date of full payment by the Respondent.

List this matter on 22.12.2022 for further hearing.

d) IA/408(CHE)/2022

The Learned Counsel Ms.P. Chithra appeared for the Applicant / RP and Ld. RP Mr. V.Balakrishnan appeared through video conferencing mode.

This Application has been filed by the Counsel for the Applicant under Sec.60(5) of IBC, 2016 seeking permission for issuance of invoices on behalf of the Lenders and removal of Ships from their Docks and to direct the Resolution Applicant to cooperate for completion of the sale and removal of ships.

List this matter on 22.12.2022 for further hearing.

— Sc —

**(SAMEER KAKAR)
MEMBER (TECHNICAL)**

— Sc —

**(DR.DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Ts.